

**Armed Forces Tribunal
PRINCIPAL BENCH**



**West Block-8, Sector-1,
R.K. Puram, New Delhi-110066
Tel : 011 - 26105366
Fax : 011 – 26105361
E-mail: aftdelhi@rediffmail.com
aftpbnewdelhi-mod@gov.in**

F. No. 2(17)/2013/Rect/AFT/PB/Adm-I

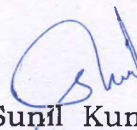
19th June 2025

CIRCULAR

Applications are invited for filling up the post of **Assistant Registrar(Protocol)** in the Armed Forces Tribunal, Principal Bench, New Delhi on Deputation (Including Short Term Contract) basis for a period of three years from suitable candidates, who fulfill the eligibility conditions:-

S. No.	Name of the Post	No. of Post	Pay scale (Rs.)	Eligibility conditions
07.	Assistant Registrar (Protocol) (General Central Service, Group 'B' Gazetted Non-Ministerial)	01	Pay Matrix Level - 9 (Rs 53100-167800)	Officers working under Central Government or State Government or Supreme Court or High Court or Subordinate Courts or Statutory/Autonomous bodies having pensionary benefits: (a) holding (i) analogous post on regular basis in parent cadre or department; or (ii) post in level - 8 of the pay matrix (Rs. 47600-151100) with two years regular service in the grade, or (iii) post in level - 7 of the pay matrix (44900-142400) with three years regular service in the grade; and (b) Essential : possessing the following educational qualifications and experience, namely (i) degree of a recognized University or equivalent; and (ii) having 2 years experience in protocol related work. Desirable: Degree in Law and having experience in protocol work. Note: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed three years.

2. The pay of the officer selected on deputation basis will be governed by DoP&T O.M. No. 6/8/2009-Estt(Pay-II) dated 17.06.2010, as amended, from time to time.
3. The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, a deputationist in the Armed Forces Tribunal shall not be eligible for consideration for appointments by promotion channel.
4. The maximum age limit for appointment by deputation shall not exceed 56 years with a residual service of four years on the closing date of receipt of applications.
5. The application in the prescribed pro forma (Annexure-I) of the eligible officer, who can be spared in the event of his/her selection may be forwarded to the Principal Registrar, Armed Forces Tribunal, Principal Bench, West Block-VIII, Sector-I, R.K. Puram, New Delhi - 110 066 by the Department **by 17.07.2025** along with photo copies of the Annual Confidential Reports for the last five years of the candidates along with Vigilance Clearance Certificate and there is no disciplinary case pending/contemplated against him/her may also be furnished.
6. The applications received without supporting documents, photograph, unsigned and incomplete in any manner, shall be summarily rejected.
7. It may please be noted that this Office is not yet enlisted in the Directorate of Estate for allotment of GPRA (General Pool Residential Accommodation).
8. During the period of deputation, if the deputationist express a willingness to be absorbed against the deputation post, such an application shall be considered in accordance with the provisions pertaining to absorption as set forth in the existing Recruitment Rules (RRs) and the applicable policy on the subject for the respective post. Further details in this regard are already specified in the existing RR, which are available on the official website of the Armed Forces Tribunal (AFT).
9. The Competent Authority of the Armed Forces Tribunal, Principal Bench, reserves the right to cancel/vary the vacancies, without assigning any reasons at the time of selection process thereof.


(Sunil Kumar Sharma)
Deputy Registrar

Enclosure: Annexure-1

Distribution :-

1. The Secretary General, Supreme Court of India
2. The Registrar General, All High Courts with a request to circulate the same amongst eligible officers of Registry and District Courts.
3. The Principal Registrar, Central Administrative Tribunal, New Delhi.
4. The District Judge-1 & Session Judge, Tis Hazari Court Delhi.
5. The Secretary General, National Human Rights Commission, New Delhi.
6. The Registrar, National Company Law Appellate Tribunal, New Delhi.
7. The Registrar, National Company Law Tribunal, New Delhi.
8. The Under Secretary, MoD, AFT Cell, New Delhi.

9. Recruitment Cell, Rajya Sabha Secretariat with a request to circulate the same in your secretariat.
10. Recruitment Cell, Lok Sabha Secretariat, with a request to circulate the same in your secretariat
11. The Registrar University of Delhi with a request to circulate the same amongst eligible officers.
12. The Registrar University of Dr. B.R. Ambedkar University Delhi with a request to circulate the same amongst eligible officers.
13. The Registrar University of Jawaharlal Nehru University Delhi with a request to circulate the same amongst eligible officers.
14. The Registrar University of Jamia Millia Islamia University Delhi with a request to circulate the same amongst eligible officers.
15. The Registrar University of Guru Gobind Singh Delhi with a request to circulate the same amongst eligible officers.
16. The Registrar Delhi Technological University of Delhi with a request to circulate the same amongst eligible officers.
17. The Registrar Indian Law Institute Delhi with a request to circulate the same amongst eligible officers.
18. Directorate General of Employment,
Ministry of Labour and Employment, NCS
Coordination Section Shram Shakti
Bhawan, Rafi Marg,
New Delhi 110001 , Email – ddg-dget@nic.in - You are requested to upload the said advertisement in NCS portal.
19. IT Cell In-charge, AFT(PB) - You are hereby advised to upload the said advertisement in AFT(PB) website, www.aftdelhi.nic.in and also upload in DoP&T website and confirm.
20. The JAG Branch Army/Navy/Air Force, New Delhi.
21. All Ministries of GoI.
22. The Chief Secretary, Govt. of NCTD, Delhi Secretariat, I.P. Estate, New Delhi – 110002
23. Controller General of Defence Accounts, Ulan Batar Road, Palam, Delhi Cantt-110010
24. Office of the Controller General of Accounts, Mahalekha Niuyantrak Bhawan, Ministry of Finance, GPO Complex Block-E, Aviation Colony INA Colony, Delhi – 110023
25. Office of the Comptroller & Auditor General of India, Pocket-9, Deen Dayal Upadhyaya Marg, New Delhi.
26. Office Copy.

.....2/-

*Important: Pay-band and Grade Pay granted under ACP/MACP are personal to the officer and therefore, should not be mentioned. Only Pay Band and Grade Pay/Pay scale of the post held on regular basis to be mentioned. Details of ACP/MACP with present Pay Band and Grade Pay where such benefits have been drawn by the Candidate may be indicated as below;

Office/Institution	Pay, Pay Band, and Grade Pay drawn under ACP/MACP Scheme	From	To
8. Nature of present employment i.e. Ad-hoc or Temporary or Quasi-Permanent or Permanent			
9. In case the present employment is held on deputation/contract basis, please state.			
a). The date of initial appointment	b) Period of appointment on deputation/contract	c) Name of the parent office/organization to which the applicant belongs.	d) Name of the post and Pay of the post held in substantive capacity in the parent organization
9.1 Note: In case of Officers already on deputation, the applications of such officers should be forwarded by the parent cadre/ Department alongwith Cadre Clearance., Vigilance Clearance and integrality certificate.			
9.2 Note: Information under Column 9(c) & (d) above must be given in all cases where a person is holding a post on deputation outside the cadre/organization but still maintaining a lien in his parent cadre/organization.			
10. If any post held on Deputation in the past by the applicant, date of return from the last deputation and other details.			
11. Additional details about present employment : Please state whether working under (indicate the name of your employer against the relevant column) a) Central Government. b) State Government c) Autonomous Organization d) Government Undertaking e) Universities f) Others			
12. Please state whether you are working in the same Department and are in the feeder grade or feeder to feeder grade.			
13. Are you in Revised Scale of Pay? If yes, give the date from which the revision took place and also indicate the pre-revised scale.			

.... 3/-

14. Total emoluments per month now drawn		
Basis Pay in the PB	Grade Pay	Total Emoluments

15. In case the applicant belongs to an Organization which is not following the Central Government Pay-scale, the latest salary slip issued by the organization showing the following details may be enclosed.

Basic Pay with Scale of Pay and rate of increment	Dearness Pay/interim relief/other Allowances etc., (with break-up details)	Total Emoluments

16. Additional information, if any, relevant to the post you applied for in support of your suitability for the post. This among other things may provide information with regard to (i) additional academic qualifications (ii) professional training and (iii) work experience over and above prescribed in the Vacancy Circular/Advertisement)	
17. Whether belongs to the Scheduled Castes, the Scheduled Tribes, the Other Backward Classes, and other special categories	

I have carefully gone through the vacancy circular/advertisement and I am well aware that the information furnished in the Curriculum Vitae duly supported by the documents in respect of Essential Qualification/Work Experience submitted by me will also be assessed by the Selection Committee at the time of selection for the post. The information/details provided by me are correct and true to the best of my knowledge and no material fact having a bearing on my selection has been suppressed/ withheld.

(Signature of the candidate)

Address: _____

Date:

Certification by the Employer/Cadre Controlling Authority

The information/details provided in the above application by the applicant are true and correct as per the facts available on records. He/She possess educational qualifications and experience mentioned in the vacancy Circular. If selected, he/she will be relieved immediately.

2. Also certified that;

(i) There is no vigilance or disciplinary case pending/contemplated against Shri/Smt.

(ii) His /Her integrity is certified.

(iii) His/Her CR Dossier in original is enclosed/photocopies of the ACRs for the last 5 years duly attested by an officer of the rank of Under Secretary of the Govt. of India or above are enclosed.

(iv) No major/minor penalty has been imposed on him/her during the last 10 years OrA list of major/minor penalties imposed on him/her during the last 10 years is enclosed (as the case may be).

Countersigned

Employer/Cadre Controlling

(Authority with Seal)